



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ९, अंक ४०(५)]

मंगळवार, जुलै २५, २०२३/श्रावण ३, शके १९४५

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असाधारण क्रमांक ६८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra (Urban Areas) Protection and Preservation of Trees (Amendment) Bill, 2023 (L. A. Bill No. XXXII of 2023), introduced in the Maharashtra Legislative Assembly on the 25th July 2023, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,  
Law and Judiciary Department.

### L. A. BILL No. XXXII OF 2023.

#### A BILL

*further to amend the Maharashtra (Urban Areas)  
Protection and Preservation of Trees Act, 1975.*

Mah. XLIV of 1975. **WHEREAS** it is expedient further to amend the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows:—

1. This Act may be called the Maharashtra (Urban Areas) Protection and Preservation of Trees (Amendment) Act, 2023. Short title.

Amendment  
of section 6A  
of Mah. XLIV  
of 1975.

**2.** In section 6A of the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975, (hereinafter referred to as "principal Act"), clauses (iii) and (iv) shall be deleted. Mah. XLIV of 1975.

Amendment  
of section 8 of  
Mah. XLIV of  
1975.

**3.** In section 8 of the principal Act,—

(1) in sub-section (3), in clause (a-1), first, second and third provisos shall be deleted;

(2) sub-section (5B) shall be deleted.

## STATEMENT OF OBJECTS AND REASONS

The Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975, (Mah. XLIV of 1975) has been enacted for the purpose of protection and preservation of trees in urban areas in the State, by regulating felling of trees and providing for planting of adequate number of new trees in those areas.

Section 6A of the said Act provides for the duties of the Maharashtra State Tree Authority. Section 8 of the said Act provides for the restrictions on felling of trees. The provisos to clause (a-1) of sub-section (3) of said section 8 provides that, the applications regarding felling of more than two hundred trees of five years or more and regarding felling of heritage trees, shall be referred by the Tree Authority or Tree Officer to the Maharashtra State Tree Authority.

2. With growing pace of urbanization and industrialization in the urban areas in the State, 'Ease of Doing Business' is one of the best way to promote development and attract investors in the State of Maharashtra. The Central Government is also constantly promoting 'Ease of Doing Business' through decentralization of powers, reducing the number of permits, granting permissions within the stipulated time frame in the various fields.

3. In view of this, it is necessary to empower the local tree authority to grant permission for felling of all types of trees without referring the applications to the Maharashtra State Tree Authority. The Government, therefore, considers it expedient to amend sections 6A and 8 of the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975, suitably.

4. This Bill seeks to achieve the above objectives.

Mumbai,  
Dated the 24th July, 2023.

EKNATH SHINDE,  
Chief Minister.